

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).7623-7624/2023

GENERAL SECRETARY, FCI MAZDOOR SANGH & ANR.

Appellant(s)

VERSUS

UNION OF INDIA, THROUGH ITS SECRETARY & ORS.

Respondent(s)

IA No.198984/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 32606/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

C.A. No. 7625/2023 (III-A)

IA No. 103990/2019 - APPROPRIATE ORDERS/DIRECTIONS, IA No.22062/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 103992/2019 - EXEMPTION FROM FILING O.T., IA No. 22065/2019 - EXEMPTION FROM FILING O.T.

Date : 17-06-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE V. MOHANA

(PARTIAL COURT WORKING DAYS BENCH)

For Appellant(s) : Mr. Ashutosh Kumar Shukla , AOR
Mr. Subhash Sharma, Adv.
Mr. Monish Kumar, Adv.

For Respondent(s) :Mr. K.M Nataraj, A.S.G.
Mr. Vinayak Sharma, Adv.
Mr. Purnendu Bajpai, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Amrish Kumar, AOR

Mr. Ajit Pudussery, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by learned counsel for respondent nos.2 to 5, post the matters on 20.08.2026.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DEPUTY REGISTRAR